## Annexure 7

Name of the corporate debtor: KLT Automotive and Tubular Products Limited; Date of commencement of CIRP: 26th September 2024; List of Creditors as on: 15th December, 2025 List of operational creditors (Government dues)

Amount in INR

													Amount in livit
			Details of claim received		Details of claim admitted					Amount of any			
Sr. No.	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether Related Party?	% Voting share in CoC		mutual dues,		Amount of claim not admitted	Remarks, if any
	CGST & Central Excise, Division- III, Palghar Commissionerate	State Government	21-07-2025	12,34,49,985	12,04,17,132	Statutory Authority	NA	-	-	-	-	30,32,853	
2	Employees State Insurance Corporation, Chennai	State Government	23-12-2024	88,131	•	Statutory Authority	NA	-	-	-	-	88,131	
3	Employees State Insurance Corporation, Dehradun, Uttrakhand	State Government	04-04-2025	3,303	3,303	Statutory Authority	NA	-	-	-	-	-	
	Employees State Insurance Corporation, Pune	State Government	14-10-2024	1,15,391	1,15,256	Statutory Authority	NA	-	-	-	-	135	
	Grampanchayat Shelwali - Ambadi	State Government	16-01-2025	3,44,330	3,44,330	Statutory Authority	NA	-	-	-	-	-	
6	GST Department - Chennai	State Government	09-10-2024	10,77,39,015	10,50,83,904	Statutory Authority	NA	-	-	-	-	26,55,111	
7	GST Department - Dehradun	State Government	26.11.2025	5,42,88,615	5,42,88,615	Statutory Authority	NA	-	-	-	-	-	
	Income Tax Department	Central Government	03-10-2024	12,85,36,072	12,85,36,072	Statutory Authority	NA	-	-	-	-	-	
	Income Tax Department - TDS	Central Government	24-10-2024	3,29,97,270		Statutory Authority		-	-	-	-	-	
		Central Government	10-10-2024	35,96,27,145	76,79,902	Statutory Authority	NA	-	-	-	-	35,19,47,243	
11	O/o. Additional Director General of Foreign Trade	Central Government	27-05-2025	8,23,44,895	-	Statutory Authority	NA	-	-	-	-0	8,23,44,895	
	Total			88,95,34,152	44,94,65,784			-			(0)	44,00,68,368	

## Notes-

- 1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
- 2. The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims maybe admitted on receiving sufficient proof in support of such claims.
- 3. In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
- 4. The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
- 5. A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. September 26, 2024
- 6. The entire Statutory Dues relating to the claim of Provident Fund has to be earmarked and actual amount payable has to be settled in priority over all other dues after completion of verification.